

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

ITEM No.15
C.P (CAA) No. 14/BB/2022

IN THE MATTER OF:

SKF Boilers and Driers Private Limited

... Petitioner

Order under Section 230-232 of Companies Act, 2013

Order delivered on : 24.05.2023

CORAM:

JUSTICE (RETD.)T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Dushyanth Kumar

ORDER

1. Heard the Learned Counsel for the Petitioner.
2. On the last date of hearing i.e., 25.04.2023 the following order was passed:

4....It is noticed that already seven opportunities are given to the IT Dept. to file their report, however, today also they are requesting for some more time to file report, therefore, final One week time is granted to the IT Dept. to file their report and one week thereafter to the Petitioner to file response if any.

*List the case on **24.05.2023.***
3. It was specifically recorded on 25.04.2023 that seven opportunities are already granted, and at the request of Learned Counsel for the IT Department final one week time was granted to the IT Department to file report in respect of the Transferor Companies. However, the same is not yet filed. Therefore, it shows that the IT Department has no objection for the approval of the scheme proposed by the Petitioner.
4. The Learned Counsel for the Petitioner submits that they have also filed an reply to the IT report in respect of the Transferee Company vide Dy. No. 2064 dated 17.04.2023 and the same is taken on record.
5. **ORDER RESERVED**

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Sd/-
T.KRISHNAVALLI
MEMBER (JUDICIAL)